

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

Ref: Petition No. 224/GT/2015

Dated 23.8.2016

To

Chief Engineer (Commercial),  
Damodar Valley Corporation  
DVC Towers, VIP Road  
Kolkata - 700054

Sir,

**Subject: - Approval of tariff of Raghunathpur Thermal Power Station (2 x 600 MW) Units -1 & 2 for the period from COD to 31.3.2019.**

With reference to your above petition, I am directed to request you to furnish the following information on affidavit, with an advance copy to the respondents/ beneficiaries, latest by **2.9.2016**:

1. Package-wise un-discharged liabilities that are yet to be discharged in the liability flow statement as per Form-18. Complete details of liabilities discharged and liabilities un-discharged shall also be mentioned.
2. Loan-wise IDC computation clearly specifying the interest rate considered for that quarter in a workable excel model with proper linkages and formulae as per Form-14 of the 2014 Tariff Regulations. Similarly, quarter wise equity phasing for the project shall also be submitted.
3. Details for "reversals" as indicated in Form-5B page-13 of the revised petition filed on 5.7.2016.
4. Details of the revenue from sale of infirm power and the quantum of infirm power generated, if any. Also confirm whether such revenue has been adjusted in the capital cost of the unit or not.
5. Details of Bond along with terms and conditions of the said bonds for which sinking fund has been claimed.
6. Storage capacity of coal yard in Million Tonnes.
7. There is cost over-run of ₹4659.30crore i.e. (8781.30 – 4122.00) crore as compared to the original investment approval dated 30.4.2007. Detailed break-up of investment approval as on 30.4.2007 of ₹4122 crore shall be submitted.
8. Details of Investment approval on 30.4.2007 as per the following tabulation:

SI No	Details	Approved Cost as on 30.4.2007	Approved cost as on 9.3.2015	Difference	Reasons for difference along with documentary evidence, if any
1	<b>Cost of Land &amp; Site Development</b>				
A	Land				
B	R&R				
C	Preliminary Investigation				
D	Development of ITI				
E	Social Obligation Programme				
F	Green Belt				
G	Reviewing engineering and construction services				
2	<b>Plant &amp; Equipment Package</b>				
A	<i>BOP Mechanical</i>				
I	Water System				
ii	Coal Handling Plant				
B	<i>Taxes &amp; Duties</i>				
3	<b>Initial Spares</b>				
4	<b>Civil Works</b>				
A	Township & Colony				
B	Temp const & enabling works				
C	Roads & Drainage				
D	Railway Infrastructure				
5	<b>Construction &amp; Pre-commissioning expenses</b>				
6	Overheads				
<b>Total</b>		<b>412200</b>	<b>878130</b>	<b>465930</b>	

9. The start date and end date for time over-run along with reasons/justification on the following heads indicated in the table., as submitted for Boiler and Turbine erection (BTG- Main Plant Package) in page 370, Part-II of the amended /revised petition.

SI No	Activity	Scheduled Date	Actual Start date	Actual Completion	Delay period
1	Coal Handling plant				
2	Plant water system				
3	Railway corridor				
	<b>Secondary</b>				
4	Delay in plant boundary wall construction due to resistance of villagers				
5	Change in Land acquisition law				

<b>SI No</b>	<b>Activity</b>	<b>Scheduled Date</b>	<b>Actual Start date</b>	<b>Actual Completion</b>	<b>Delay period</b>
6	Land & Law order				

Matter shall be listed for hearing on 6.9.2016 and the additional information shall be filed within the due date mentioned.

**Sd/-**  
(B. Sreekumar)  
Deputy Chief (Legal)